



1

SA-2500-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&amp;

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 8<sup>th</sup> OF JANUARY, 2026

SECOND APPEAL No. 2500 of 2025

*CORAL WOOD SOCIAL WELFARE SOCIETY*

*Versus*

*GOLBAS HOUSING PVT. LTD AND OTHERS*

.....  
Appearance:

*Shri S.K. Tiwari - Advocate for appellant.*  
.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

IA No.21901 of 2025

This is an application on behalf of appellant seeking leave to convert the second appeal to miscellaneous second appeal in accordance with High Court Rules.

Since notice has yet not been issued, leave is granted. IA is allowed.

SA No.2500/2025

Let necessary amendment be incorporated in the memo of appeal and amended appeal also be filed in accordance with High Court Rules.

Registry shall thereafter register this appeal as miscellaneous second appeal and list before the concerned roster Bench.

Subject second appeal shall be shown as disposed of and copy of this



order be placed in both the cases.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

vibha